

Vol. 262  
No. 9



Thursday,  
14<sup>th</sup> December, 2023  
23 Agrahayana, 1945 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

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(PART-II)

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[P.T.O.]

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## RAJYA SABHA

Thursday, the 14<sup>th</sup> December, 2023 /23 Agrahayana, 1945 (Saka)

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

### PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid. ..(*Interruptions*).. I will follow the procedure, you know it. ..(*Interruptions*).. I will come to that when ..(*Interruptions*).. Please bear with me. ..(*Interruptions*).. Papers to be laid on the Table. ..(*Interruptions*)..

### Notifications of the Ministry of Information and Broadcasting

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Information and Broadcasting, under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995:-

- (1) G.S.R. 121., in the Weekly Gazette dated the September 17 — September 23, 2023, publishing the Cable Television Networks (Amendment) Rules, 2023.
- (2) G.S.R. 719 (E) dated the 5<sup>th</sup> October, 2023, publishing the Cable Television Networks (Second Amendment) Rules, 2023.

[Placed in Library. For (1) and (2) See No. L.T. 10277/17/23]

### Reports and Accounts (2022-23) of various institutes and centres and related papers

THE MINISTER OF EARTH SCIENCES (SHRI KIREN RIJJU): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Indian Institute of Tropical Meteorology (IITM), Pune, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10327/17/23]

- (ii) (a) Annual Report and Accounts of the National Institute of Ocean

Technology (NIOT), Chennai, Tamil Nadu, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10328/17/23]

(iii) (a) Annual Report and Accounts of the National Centre for Earth Science Studies (NCESS), Thiruvananthapuram, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10329/17/23]

(iv) (a) Annual Report and Accounts of the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad, Telangana, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10330/17/23]

(v) (a) Annual Report and Accounts of the National Centre for Polar and Ocean Research (NCPOR), Goa, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10331/17/23]

### I. Notifications of the Ministry of Personnel, Public Grievances and Pensions

### II. Reports and Accounts (2022-23) of various organisations and related papers

**विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; तथा कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री (डा. जितेन्द्र सिंह):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), under sub-section (2) of Section 3 of the All India Service Act, 1951:-

(a) G.S.R. 862 (E) dated the 23rd November, 2023, publishing the Indian Forest Service (Probationers' Training and Evaluation) Rules, 2023.

(b) G.S.R. 863 (E) dated the 23rd November, 2023, publishing the Indian Forest Service (Probation) Amendment Rules, 2023.

[Placed in Library. For (a) and (b) See No. L.T. 10934/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and

Pensions (Department of Personnel and Training) Notification No. G.S.R. 864 (E) dated the 23<sup>rd</sup> November, 2023 amending the Second Schedule to the Right to Information Act, 2005, under sub-section (3) of Section 24 of the said Act.

[Placed in Library. See No. L.T. 10935/17/23]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(i) (a) Sixty-ninth Annual Report and Accounts of the National Research Development Corporation (NRDC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(ii) (a) Forty-ninth Annual Report and Accounts of the Central Electronics Limited (CEL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. For (i) and (ii) See No. L.T. 10936/17/23]

(iii) (a) Annual Report and Accounts of the Maharashtra Association for the Cultivation of Science-Agharkar Research Institute (MACS-ARI), Pune, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10332/17/23]

(iv) (a) Annual Report and Accounts of the Aryabhata Research Institute of Observational Sciences (ARIES), Nainital, Uttarakhand, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10333/17/23]

(v) (a) Annual Report and Accounts of the Centre for Nano and Soft Matter Sciences (CeNS), Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10336/17/23]

- (vi) (a) Annual Report and Accounts of the Indian Association for the Cultivation of Science (IACS), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Association.  
[Placed in Library. See No. L.T. 10337/17/23]
- (vii) (a) Annual Report and Accounts of the Indian Institute of Astrophysics (IIA), Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
[Placed in Library. See No. L.T. 10338/17/23]
- (viii) (a) Annual Report and Accounts of the Indian Institute of Geomagnetism (IIG), Navi Mumbai, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
[Placed in Library. See No. L.T. 10339/17/23]
- (ix) (a) Annual Report and Accounts of the Institute of Advanced Study in Science and Technology (IASST), Guwahati, Assam for the year 2022-23, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
[Placed in Library. See No. L.T. 10340/17/23]
- (x) (a) Annual Report and Accounts of the Indian Institute of Nano Science and Technology (INST), Mohali, Punjab, for the year 2022-23, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working of the above Institute.  
[Placed in Library. See No. L.T. 10341/17/23]
- (xi) (a) Annual Report and Accounts of the International Advanced Research Centre for Powder Metallurgy and New Materials (ARCI), Hyderabad, Telangana, for the year 2022-23, together with the Auditor's Report on the Accounts.  
(b) Review by Government on the working the above Centre.  
[Placed in Library. See No. L.T. 10342/17/23]
- (xii) (a) Annual Report and Accounts of the Jawaharlal Nehru Centre for

Advanced Scientific Research (JNCASR), Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working the above Centre.

[Placed in Library. See No. L.T. 10343/17/23]

- (xiii) (a) Annual Report and Accounts of the Raman Research Institute (RRI), Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working the above Institute.

[Placed in Library. See No. L.T. 10344/17/23]

- (xiv) (a) Annual Report and Accounts of the Sree Chitra Tirunal Institute for Medical Sciences and Technology (SCTIMST), Thiruvananthapuram, Kerala, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working the above Institute.

[Placed in Library. See No. L.T. 10345/17/23]

- (xv) (a) Annual Report and Accounts of the Satyendra Nath Bose National Centre for Basic Sciences (SNBNCBS), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working the above Centre.

[Placed in Library. See No. L.T. 10346/17/23]

- (xvi) (a) Annual Report and Accounts of the Wadia Institute of Himalayan Geology, (WIHG), Dehradun, Uttarakhand, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10347/17/23]

- (xvii) (a) Annual Report and Accounts of the National Innovation Foundation-India (NIF), Gandhinagar, Gujarat, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Academy.

[Placed in Library. See No. L.T. 10348/17/23]

- (xviii) (a) Annual Report and Accounts of the North East Centre for Technology Application and Reach (NECTAR), Shillong, Meghalaya,



for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10349/17/23]

- (xix) (a) Annual Report and Accounts of the Science and Engineering Research Board (SERB), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working the above Board.

[Placed in Library. See No. L.T. 10350/17/23]

- (xx) (a) Annual Report and Accounts of the Technology Information, Forecasting and Assessment Council (TIFAC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 10351/17/23]

- (xxi) (a) Annual Report and Accounts of the Vigyan Prasar, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working the above organization.

[Placed in Library. See No. L.T. 10352/17/23]

- (xxii) (a) Annual Report and Accounts of the Indian Academy of Sciences (IASc), Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10353/17/23]

- (xxiii) (a) Annual Report and Accounts of the Indian National Academy of Engineering (INAE), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Academy.

[Placed in Library. See No. L.T. 10354/17/23]

- (xxiv) (a) Annual Report and Accounts of the Indian National Science Academy (INSA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working the above Academy.

[Placed in Library. See No. L.T. 10355/17/23]

- (xxv) (a) Annual Report and Accounts of the Indian Science Congress Association (ISCA), Kolkata, West Bengal, for year 2022-23, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Institute.  
 [Placed in Library. See No. L.T. 10356/17/23]
- (xxvi) (a) Annual Report and Accounts of the National Academy of Sciences, India (NASI), Prayagraj, Uttar Pradesh for the year 2022-23, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working the above Academy.  
 [Placed in Library. See No. L.T. 10357/17/23]
- (xxvii) (a) Annual Report and Accounts of the Birbal Sahni Institute of Palaeosciences (BSIP), Lucknow, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working the above Institute.  
 [Placed in Library. See No. L.T. 10335/17/23]
- (xxviii) (a) Annual Report and Accounts of the Bose Institute (BI), Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Institute.  
 [Placed in Library. See No. L.T. 10334/17/23]

**Reports and Accounts( 2022-23) of the Asiatic Society, Kolkata; and Sahitya Akademi, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following papers, under sub-Section (4) of Section 5 and Section 6 of the Asiatic Society Act, 1984:-

- (a) Annual Report and Accounts of the Asiatic Society, Kolkata, West Bengal, for the year 2022-23, together with the Auditor's Report on the Accounts.  
 (b) Review by Government on the working of the above Society.

[Placed in Library. See No. L.T. 10937/17/23]

(ii) A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Sahitya Akademi, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Akademi.

[Placed in Library. See No. L.T. 10938/17/23]

**I. Notifications of the Ministry of Environment, Forest and Climate Change**

**II. Reports and Accounts of ANIFPDCL, Port Blair; WII, Dehradun; and GBPNIHE, Almora for various years and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Ashwini Kumar Choubey, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 3840 (E) dated the 31st August, 2023 amending Principal Notification No. S.O. 1533 (E) dated the 14<sup>th</sup> September, 2006, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, along with Delay Statement.

[Placed in Library. See No. L.T. 10216/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 4994 (E) dated the 21<sup>st</sup> November, 2023 amending Principal Notification No. S.O. 83 (E) dated the 16<sup>th</sup> February, 1987, issued under sub-section (1) of Section 10 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L.T. 10223/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 4995 (E) dated the 21<sup>st</sup> November, 2023 amending Principal Notification No. S.O. 84 (E) dated the 16<sup>th</sup> February, 1987, issued under sub-section (1) of Section 11 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L.T. 10224/17/23]

(iv) A copy each (in English and Hindi) of the following notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-sections (1) and (3) of Section 3 of the Environment (Protection) Act, 1986:-

- (1) No. S.O. 3581 (E), dated the 10<sup>th</sup> August, 2023 amending the Principal Notification No. S.O. 6071 (E) dated the 27<sup>th</sup> December,

2022, along with Delay Statement.

- (2) No. S.O. 4798 (E), dated the 3<sup>rd</sup> November, 2023 constituting the Andhra Pradesh Coastal Zone Management Authority and specifying its functions.

[Placed in Library. For (1) and (2) See No. L.T. 10216/17/23]

(v) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 4751 (E), dated the 31<sup>st</sup> October, 2023 constituting the Daman and Diu Coastal Zone Management Authority and specifying its functions, issued under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L.T. 10216/17/23]

(vi) A copy each (in English and Hindi) of the following notifications of the Ministry of Environment, Forest and Climate Change, under Section 26 of the Environment (Protection) Act, 1986:-

- (1) G.S.R. 826 (E) dated the 8<sup>th</sup> November, 2023, publishing the Environment (Protection) Fifth Amendment Rules, 2023.
- (2) G.S.R. 833 (E), dated the 10<sup>th</sup> November, 2023 publishing the Water Purification System (Regulation of Use) Rules, 2023.

[Placed in Library. See No. L.T. 10215/17/23]

(vii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 3547 (E) dated the 8<sup>th</sup> August, 2023, regarding ports of entry and exit for the purposes of Chapter VB of the Wild Life (Protection) Act, 1972, issued under sub-section (4) of Section 49H of the said Act.

[Placed in Library. See No. L.T. 10221/17/23]

(viii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 3548 (E), dated the 8<sup>th</sup> August, 2023, designating the institutes, as mentioned therein, as Scientific Authority for the purposes of Chapter VB of the Wild Life (Protection) Act, 1972, issued under sub-section (1) of Section 49F of the said Act.

[Placed in Library. See No. L.T. 10222/17/23]

(ix) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 3558 (E), dated the 8<sup>th</sup> August, 2023, delegating the powers and functions conferred on the Management Authority under Sections 49 H,

49-I, 49 J, 49 K, 49 L to the persons mentioned therein, issued under sub-section (5) of Section 49E of the Wild Life (Protection) Act, 1972.

[Placed in Library. See No. L.T. 10214/17/23]

II. (1) A copy each (English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Forty-third Annual Report and Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited (ANIFPDCL), Port Blair, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Forty-fourth Annual Report and Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited (ANIFPDCL), Port Blair, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) (a) & (ii) (a) above.

[Placed in Library. See No. L.T. 10220/17/23]

(iii) A copy each (in English and Hindi) of the following papers:—

- (1) (a) Annual Report and Accounts of the Wildlife Institute of India (WII), Dehradun, Uttarakhand, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10219/17/23]

- (2) (a) Annual Report and Accounts of the G.B. Pant National Institute of Himalayan Environment (GBPNIHE), Almora, Uttarakhand, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10218/17/23]

- (3) (a) Annual Report and Accounts of the G.B. Pant National Institute of Himalayan Environment (GBPNIHE), Almora, Uttarakhand, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10217/17/23]

### **I. Heritage Bye-laws of the Ministry of Culture**

### **II. Reports and Accounts (2021-22 & 2022-23) of IBC, New Delhi; EZCC, Kolkata; and NZCC, Patiala and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-

- (a) Heritage Bye-Laws for Picture Gallery, Hussainabad Lucknow, Uttar Pradesh.
- (b) Heritage Bye Laws for Cemetery near Fort Machhi Bhawan Lucknow.
- (c) Heritage Bye Laws for Chaturdasha Devata Temple, Tripura.
- (d) Heritage Bye-Laws for Juma Masjid, Hardoi Road, Husainabad Lucknow, Uttar Pradesh.

[Placed in Library. See No. L.T. 10242/17/23]

II. A copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the International Buddhist Confederation (IBC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Confederation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10243/17/23]

- (ii) (a) Annual Report and Accounts of the Eastern Zonal Cultural Centre

(EZCC), Kolkata, West Bengal for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10244/17/23]

- (iii) (a) Annual Report and Accounts of the North Zone Cultural Centre (NZCC), Patiala, Punjab, for the year 2022-23, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 10245/17/23]

### Report (2022-23) of EPFO, New Delhi

**श्रम और रोजगार मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली) :** महोदय, मैं 2022-23 के वर्ष के लिए कर्मचारी भविष्य निधि योजना अधिनियम, 1952 की धारा 74 की उप धारा (2) के अधीन कर्मचारी भविष्य निधि संगठन (ई.पी.एफ.ओ.), नई दिल्ली के सत्तरवें वार्षिक प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 10939/17/23]

### I. Report and Accounts (2022-23) of NEHHDC, Guwahati and related papers

### II. MOU between Government of India and NEHHDC

**उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) :** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (a) Forty-sixth Annual Report and Accounts of the North Eastern Handicrafts and Handlooms Development Corporation Limited (NEHHDC), Guwahati, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10940/17/23]

II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Development of North Eastern Region) and the North Eastern Handicrafts and Handlooms Development Corporation (NEHHDC)

Limited, for the year 2023-24.

[Placed in Library. See No. L.T. 10531/17/23]

### **Report and Accounts (2022-23) of RIS, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (DR. RAJKUMAR RANJAN SINGH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Research and Information System for Developing Countries (RIS), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L.T. 10585/17/23]

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### **REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

**श्री बाबू राम निषाद** (उत्तर प्रदेश) : महोदय, मैं विभाग-संबंधित उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति (2023-2024) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Thirty Fifth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty First Report of the Department-related Parliamentary Standing Committee (Seventeenth Lok Sabha) on “Coarse Grains Production and Distribution” of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);and
  - (ii) Thirty Sixth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty Second Report of the Department-related Parliamentary Standing Committee (Seventeenth Lok Sabha) on “Sugar Industry in India- A Review” of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
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**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

**श्री सकलदीप राजभर** (उत्तर प्रदेश) : महोदय, मैं विभाग-संबंधित उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण संबंधी संसदीय स्थायी समिति (2023-24) के निम्नलिखित की गई कार्रवाई संबंधी प्रतिवेदनों के अध्याय-1 में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई को दर्शाने वाले अंतिम कार्रवाई विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Twenty Ninth Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Fourth Report of the Committee on Demands for Grants (2023-24) pertaining to Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and
- (ii) Thirtieth Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Fifth Report of the Committee on Demands for Grants (2023-24) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON RAILWAYS**

**श्री नरहरी अमीन** (गुजरात) : महोदय, मैं 'रेल भूमि विकास प्राधिकरण का कार्यनिष्पादन' के संबंध में विभाग संबंधित रेल संबंधी संसदीय स्थायी समिति (2023-24) के 16वें प्रतिवेदन (सत्रहवीं लोकसभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में समिति के 17वें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ**

**श्री अजय प्रताप सिंह** (मध्य प्रदेश) : महोदय, मैं ग्रामीण विकास विभाग (ग्रामीण विकास मंत्रालय) से संबंधित प्रधानमंत्री ग्राम सड़क योजना के संबंध में समिति के बत्तीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में विभाग-संबंधित ग्रामीण विकास

और पंचायती राज संबंधी संसदीय स्थायी समिति के छत्तीसवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ**

**श्री अजय प्रताप सिंह** (मध्य प्रदेश) : महोदय, मैं विभाग-संबंधित ग्रामीण विकास और पंचायती राज संबंधी संसदीय स्थायी समिति के निम्नलिखित विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (i) Thirty-Third Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in the Twenty-Ninth Report of the Committee (Seventeenth Lok Sabha) on "Demands for Grants (2023-24) of the Department of Rural Development (Ministry of Rural Development)";
- (ii) Thirty-Fourth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in the Thirtieth Report of the Committee (Seventeenth Lok Sabha) on "Demands for Grants (2023-24) of the Department of Land Resources (Ministry of Rural Development)"; and
- (iii) Thirty-Fifth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations contained in Thirty-First Report of the Committee (Seventeenth Lok Sabha) on "Demands for Grants (2023-24) of the Ministry of Panchayati Raj".

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**REPORTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES**

**श्री राजेन्द्र गहलोत** (राजस्थान) : महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (i) Twenty-Sixth Report on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in All India Institute of Medical Sciences (AIIMS)' pertaining to the Ministry of Health and Family Welfare; and
  - (ii) Twenty-Seventh Report on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Steel Authority of India Limited (SAIL) and Rashtriya Ispat Nigam Limited (RINL)' pertaining to the Ministry of Steel.
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**STATEMENTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD  
CLASSES**

**श्री राजेन्द्र गहलोत** (राजस्थान) : महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित विवरणों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (i) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Second Report (Seventeenth Lok Sabha) of the Committee on the action taken by the Government on the recommendations contained in the Fifteenth Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Canara Bank' pertaining to the Ministry of Finance (Department of Financial Services);
- (ii) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Third Report (Seventeenth Lok Sabha) of the Committee on the action taken by the Government on the recommendations contained in the Sixteenth Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Gas Authority of India Limited (GAIL)' pertaining to the Ministry of Petroleum and Natural Gas; and
- (iii) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Fifth Report (Seventeenth Lok Sabha) of the Committee on action taken by the Government on the recommendations contained in the Eighteenth Report (Seventeenth Lok Sabha) of the Committee on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL)' pertaining to the Ministry of Communications (Department of Telecommunications).

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**REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES  
AND SCHEDULED TRIBES**

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, lay on the Table, a copy (in English and Hindi) of the Twenty Ninth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2023-2024) on the Action Taken by the Government

on the recommendations contained in the Twenty Third Report (17<sup>th</sup>Lok Sabha) of the Committee on “Review of Functioning of National Scheduled Castes Finance and Development Corporation (NSFDC)”.

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### STATEMENTS BY MINISTERS

#### **Status of implementation of recommendations/observations contained in the 382<sup>nd</sup> and 384<sup>th</sup> Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forest and Climate Change**

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH):  
Sir, I lay the following statements regarding :-

- (a) Status of implementation of recommendations/observations contained in the 382<sup>nd</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2023-24) of the Department of Scientific and Industrial Research (DSIR) pertaining to the Ministry of Science and Technology.
- (b) Status of implementation of recommendations/observations contained in the 384<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2023-24) of the Department of Space pertaining to the Ministry of Science and Technology.

#### **Status of implementation of recommendations/ observations contained in the 332<sup>nd</sup>, 347<sup>th</sup>, 364<sup>th</sup>, 372<sup>nd</sup> and 379<sup>th</sup> Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forest and Climate Change**

THE MINISTER OF EARTH SCIENCES (SHRI KIREN RIJIJU): Sir, I lay the following

Statements regarding:—

- (a) Status of implementation of recommendations/observations contained in the 332<sup>nd</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Ministry of Earth Sciences (MoES).
- (b) Status of implementation of recommendations/observations contained in the 347<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Ministry of Earth Sciences (MoES).
- (c) Status of implementation of recommendations/observations contained in the 364<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Ministry of Earth Sciences (MoES).
- (d) Status of implementation of recommendations/observations contained in the 372<sup>nd</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-23) pertaining to the Ministry of Earth Sciences (MoES).
- (e) Status of implementation of recommendations/observations contained in the 379<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2023-24) pertaining to the Ministry of Earth Sciences (MoES).

**Status of implementation of recommendations/ observations contained in the 41st  
Report of the Department-related Parliamentary Standing Committee on Labour,  
Textiles and Skill Development**

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली) : महोदय, मैं श्रम और रोजगार मंत्रालय की अनुदान मांगों (2023-24) के संबंध में विभाग-संबंधित श्रम, वस्त्र और कौशल विकास संबंधी संसदीय स्थायी समिति के 41वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा

पटल पर रखता हूँ।

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**LEAVE OF ABSENCE**

MR. CHAIRMAN: I have to inform Members that a letter has been received from Dr. Manmohan Singh, hon. Member, stating that he is unable to attend the sittings of Rajya Sabha from 6<sup>th</sup> December, 2023 to 22<sup>nd</sup> December, 2023 on medical grounds.

*(No hon. Member dissented)*

MR. CHAIRMAN: Permission to remain absent is granted.

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**OBSERVATION BY THE CHAIR**

MR. CHAIRMAN: Hon. Members, I had yesterday indicated that I would come back to the House.

The competent authority, the hon. Speaker of Lok Sabha, on 10<sup>th</sup> August, 2020, ordered unified operational command of Parliamentary Security Service under Joint Secretary (Security). And, all matters related to security aspects were directed to be dealt with in consultation with Joint Secretary (Security). As regards the yesterday's incident, the hon. Speaker has catalysed high-level probe, which is underway. Investigation has been set in motion with respect to the incident and an FIR has been registered at the instance of the Secretariat.

Hon. Members may note that the issue of security is within the domain of Parliament and is being effectively addressed.

Hon. Members, I have received 28 notices under Rule 267 for suspension of Business to discuss the grave breach of parliamentary security on 13<sup>th</sup> December 2023. In the light of my observation, a while ago, these notices do not merit admittance. ...*(Interruptions)*...

Now, matters to be raised with the permission of Chair. ...*(Interruptions)*... Shrimati Ranjeet Ranjan — hon. Member not present. Shri Pabitra Margherita. ...*(Interruptions)*... Shri Margherita, please go ahead. ...*(Interruptions)*...

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**MATTER RAISED WITH PERMISSION****Demand to rename Dibrugarh Airport as 'Chowlung Siukafa' Airport**

SHRI PABITRA MARGHERITA (Assam): Mr. Chairman, Sir, I stand here in this august House to talk about an unsung hero of this country who deserves to be known and revered in the same league of great rulers Ashoka and Chandragupta Maurya. ...*(Interruptions)*... I stand here to talk about the legend who had ...*(Interruptions)*...

MR. CHAIRMAN: I have given my ruling. I can't allow this House to be used as a platform. ...*(Interruptions)*... I am very conscious of the situation. ...*(Interruptions)*... Hon. Member, please continue. ...*(Interruptions)*...

SHRI PABITRA MARGHERITA: Sir, I stand here to talk about the legend of the East who had founded the longest unbroken dynasty in Indian History. I am talking about Chaolung Siu-ka-pha, the 13<sup>th</sup> century king, who had established Ahom Kingdom, which had ruled the present day North-East continuously for 600 years. Historians say that Siu-ka-pha had entered Assam from the then Mao Kingdom of the East, but because of his focus on winning hearts, instead of capturing territories, legends view that the great man descended into Assam from the heavens to create Mung Dung Sun Kham on the golden land. And, he did create a province on the land by establishing the foundation of the present-day Assam when the Marauding Sultans and Buxas in the North were destroying cities and villages, the great Siu-ka-pha adopted the policy of assimilation by forging relations with the local kingdoms and ethnic groups. ...*(Interruptions)*.. Instead of using his ferocious strength and military tactics, Siu-ka-pha forged familial bonds with the locals to eventually create the greater Assamese identity. Sir, it was Chaolung Siu-ka-pha's able leadership, administrative acumen and military strength that continued to guide the Ahom kingdom for centuries that came. The Ahom...*(Interruptions)*...

MR. CHAIRMAN: I call upon the Members to go to their seats. ..*(Interruptions)*.. If the Members do not go to their seats, I will have to take stringent action. ...*(Interruptions)*.. I have indicated, hon. Members, that we cannot exemplify our conduct by misdemeanor, violating rules, not following procedure and not following directives. ...*(Interruptions)*..

SHRI PABITRA MARGHERITA: Sir, the Ahom kingdom had eventually become so powerful...*(Interruptions)*..

MR. CHAIRMAN: This is serious, ignoble. ...*(Interruptions)*.. It is demeaning your office. ...*(Interruptions)*..Hon. Members, I make the last opportunity, kindly go to your seats. ...*(Interruptions)*..

SHRI PABITRA MARGHERITA: Sir, the Ahom kingdom had eventually become so powerful that the Mughals who had captured almost all of India were defeated ...*(Interruptions)*..

MR. CHAIRMAN: First, go to your seats. ...*(Interruptions)*.. I will consider; first go to your seats. ...*(Interruptions)*.. This is defiance, this is a serious defiance. ...*(Interruptions)*..

SHRI PABITRA MARGHERITA: Sir, I demand that the Dibrugarh Airport be renamed as Chaolung Siu-ka-pha Airport to honour the architect of Assam. ...*(Interruptions)*..

MR. CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention raised by the hon. Member, Shri Pabitra Margherita: Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Deepak Prakash (Jharkhand), Shri Kamakhya Prasad Tasa (Assam), Dr. Sasmit Patra (Odisha) and Shri Baburam Nishad (Uttar Pradesh).

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### WITHDRAWAL OF MEMBER

MR. CHAIRMAN: What are you saying? The House has to be in order. The House is not in order. Hon. Members, calm down. ...*(Interruptions)*.. Those of the Members who have come in the Well are cautioned by me to take their seats immediately. ...*(Interruptions)*..Okay. So, you will not take your seat! ...*(Interruptions)*.. Mr.Derek O'Brien says, 'We will not take seats.' ...*(Interruptions)*..Mr. Derek O'Brien says, "We will defy the Chair." ...*(Interruptions)*.. Mr. Derek O'Brien says, "I will not respect the rules'. Mr. Derek O'Brien says, by gesticulating theatrics violently, that he will defy the Chair. ...*(Interruptions)*..This is a severe misconduct. I will not, hon. Members, withstand it. ...*(Interruptions)*.. No, I will not. ...*(Interruptions)*..This is a misconduct. I cannot let down. No. Hon.



Members, hear me for a minute. Keep calm. ...*(Interruptions)*.. I will allow only after the House is in order. ...*(Interruptions)*.. First, take your seats. ...*(Interruptions)*.. Hon. Members, it is with great pain, anguish I say that Shrimati Jebi Mather is shouting slogans. Shri Binoy Viswam is shouting slogans. ...*(Interruptions)*.. Even a distinguished senior advocate, Mr. Tulsi, is in the Well. ...*(Interruptions)*.. Shrimati Rajani Patil is in the Well. ...*(Interruptions)*.. This is a shameful incident. ...*(Interruptions)*.. It is not expected of the Members. ...*(Interruptions)*.. What is this? Hon. Leader of the Opposition, what example are we setting to 1.4 billion people? ...*(Interruptions)*... We are indicating to them that we are no more than a shouting brigade. We are indicating to them that we do not believe in debate, dialogue, discussion and deliberation, that we believe only in disruption, disturbance. ...*(Interruptions)*.. I am forced by misconduct of some of the Members whose details I have noted. ...*(Interruptions)*... Look at responsible people! ...*(Interruptions)*... Hon. Members, I am calling...*(Interruptions)*... Why are you gesticulating? ...*(Interruptions)*... I hereby name Shri Derek O'Brien. ...*(Interruptions)*... Derek O'Brien is hereby named to leave the House immediately. ...*(Interruptions)*... What are you doing? ...*(Interruptions)*... Mr. Derek O'Brien, you have committed breach of privilege. ...*(Interruptions)*... Mr. Derek O'Brien to leave the House immediately. ...*(Interruptions)*... The House is not in order. ...*(Interruptions)*... No, no. ...*(Interruptions)*... Do you approve of it? ...*(Interruptions)*... He walks up to this place. ...*(Interruptions)*... Mr. Kharge, Leader of the Opposition, can you imagine a Member walking to this place? ...*(Interruptions)*... Shameful event! ...*(Interruptions)*... My head is in shame. ...*(Interruptions)*... Something has to be done; and the hon. Member is in the habit of playing hot and cold. ...*(Interruptions)*... He grows soft, as a strategy; then, gets into hot mood. ...*(Interruptions)*... Do you approve of it? ...*(Interruptions)*... Do you approve of a Member walking here? ...*(Interruptions)*... I take a very serious view. ...*(Interruptions)*... Hon. Members, I am adjourning the House to meet at 12.00 noon. ...*(Interruptions)*... I invite the Leader of the Opposition and floor leaders to see me in my Chamber at 11.30 a.m. ...*(Interruptions)*... The House is adjourned to meet at 12 noon.

*The House then adjourned at twenty-one minutes past eleven of the clock.*

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*The House reassembled at twelve of the clock,*

MR. CHAIRMAN *in the Chair*.

### SUSPENSION OF MEMBER

MR. CHAIRMAN: Hon. Members, please take your seat. Please be seated. ...(*Interruptions*)... Mr. Pramod Tiwari, take your seat. ...(*Interruptions*)... Take your seat first. Hon. Members, gross defiance to the directions imparted by the Chair was noticed when Shri Derek O'Brien... ...(*Interruptions*)... despite being named and directions being given to withdraw from the Council immediately, continued to not only remain in the Chamber, but shouted slogans, gesticulated aggressively and even reached the Table from the Well of the House. Such gross misconduct on the part of Shri Derek O'Brien cannot be countenanced. I again name Shri Derek O'Brien, under Rule 256, for violating the directions of the Chair. ...(*Interruptions*)... The Leader of the House... ...(*Interruptions*)...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, with your permission, I move the following motion:

"That this House, having taken a serious note of the ignoble misconduct of Shri Derek O'Brien, Member, who entered the Well of the House, as also the inner Well, and has been continuously shouting slogans, gesticulating aggressively at the Chair, thereby disrupting the proceedings of the House, in utter disregard to the authority of the Chair and having been named by the Chair, resolves that the above-mentioned Member, Shri Derek O'Brien, be suspended from the service of the Council for the remainder of this Session under Rule 256." ...(*Interruptions*)...

MR. CHAIRMAN: The question is:

"That this House, having taken a serious note of the ignoble misconduct of Shri Derek O'Brien, Member, who entered the Well of the House, as also the inner Well, and has been continuously shouting slogans, gesticulating aggressively at the Chair, thereby disrupting the proceedings of the House, in utter disregard to the authority of the Chair and having been named by the Chair, resolves that the above-mentioned Member, Shri Derek O'Brien, be suspended from the service of the Council for the remainder of this Session under Rule 256."

*The motion was adopted.*

MR. CHAIRMAN: Shri Derek O'Brien, Member, is suspended for the remaining part of this Session.

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## ORAL ANSWER TO QUESTION

### Promotion of women in sports

\* 121. SHRI RAJEEV SHUKLA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government is taking measures to specifically promote women in sports in the country;
- (b) if so, the details of such measures;
- (c) the outcome thereof along with the total number of women engaged in sports, State/UT wise and sports-wise; and
- (d) the measures proposed to be taken in this respect to engage more women in sports in the country?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): (a) to (d) A Statement is laid on the Table of the House.

### Statement

(a) to (d) Sports being a State subject, the responsibility of development of sports, including promotion of women athletes in the country, rests primarily with the State/Union Territory governments, and the Central government only supplements their efforts. However, this Ministry is running various sports promotional schemes across the country which are gender neutral and promote equal participation for both men and women sportspersons. These schemes include: (i) Khelo India- National Programme for Development of Sports; (ii) Assistance to National Sports Federations (NSFs); (iii) Special Awards to Winners in International Sports Events and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Sports Welfare Scheme; (vii) National Sports Development Fund; and (viii) Running Sports Training Centres through Sports

Authority of India (SAI). Details of these schemes are available in the public domain on the website of the Ministry.

A total of 8639 athletes, including 3375 women, are being trained in 34 sports disciplines under various sports promotional schemes of SAI. The selected athletes are provided support in the form of expert coaches including women coaches, sports equipment, boarding and lodging etc. The details of women athletes under sports promotional scheme discipline wise and state wise are given at Annexure-I and II.

Further, under the Khelo India scheme, there is a dedicated sub-component of “Sports for women” wherein emphasis is laid on such sports disciplines where there is less participation of women. Under this initiative, various Khelo India Women’s League – are being conducted. Till now, women leagues have been organised in 19 sports disciplines across the country. 479 competitions have been organized for Women athletes with 52,086 participants. This initiative has significantly increased women participation in sports across the nation and has provided ample opportunities to women athletes to compete, learn and grow in all age groups. A portal named ASMITA (Achieving Sports Milestone by Inspiring Women through Action) was also launched for Women’s League on 22 August 2023. Further, the ASMITA logo has also been integrated with Khelo India Women’s League with the tagline “Khel se hi pehchan”, thereby giving identity to women athletes through sports. Also, the talented athletes under the Khelo India scheme are selected / identified based on the performance during the Khelo India Games, National Championship, Open Selection Trial conducted by the concerned National Sports Federations and School Games Federation of India. As of now, a total of 1341 women athletes have been identified under the Khelo India scheme in various sports disciplines.

As a special initiative for encouraging women in sports, the Khelo India “Dus ka Dum” Sports competition was also launched on the occasion of International Women’s Day in March 2023. Over 1500 events were conducted with participation of more than one lakh women athletes in various parts of the country.

In addition, under the Target Olympic Podium Scheme (TOPS) of this Ministry, support is provided to promising sportspersons irrespective of gender, in terms of modern sports sciences, foreign exposure under experts of respective sports disciplines and participation in international events / competitions recognized by the Indian Olympic Committee (IOC). Out-of-pocket allowance of @ Rs.25,000/- per month is given for athletes under TOPS Developmental Group and @ Rs.50,000/- per month for athletes under TOPS Core Group. Currently, a total of 104 elite women athletes in various sports disciplines are covered under TOPS.

**Annexure-I**

## Discipline-wise Women Athletes under Sports Promotional Schemes

| <b>S.No.</b> | <b>Discipline(s)</b> | <b>Women</b> |
|--------------|----------------------|--------------|
| 1            | Archery              | 174          |
| 2            | Athletics            | 333          |
| 3            | Badminton            | 28           |
| 4            | Basketball           | 65           |
| 5            | Boxing               | 384          |
| 6            | Cycling              | 83           |
| 7            | Fencing              | 89           |
| 8            | Football             | 112          |
| 9            | Gymnastics           | 91           |
| 10           | Handball             | 57           |
| 11           | Hockey               | 595          |
| 12           | Judo                 | 156          |
| 13           | Kabaddi              | 111          |
| 14           | Karate               | 33           |
| 15           | Kayaking & Canoeing  | 75           |
| 16           | Kho-Kho              | 18           |
| 17           | Powerlifting         | 5            |
| 18           | Rowing               | 76           |
| 19           | Sepaktakraw          | 23           |
| 20           | Shooting             | 52           |
| 21           | Softball             | 10           |
| 22           | Swimming             | 24           |
| 23           | Table Tennis         | 67           |
| 24           | Taekwondo            | 95           |
| 25           | Volleyball           | 117          |
| 26           | Weightlifting        | 148          |
| 27           | Wrestling            | 235          |
| 28           | Wushu                | 60           |
| 29           | Gatka                | 4            |
| 30           | Kalaripayattu        | 2            |
| 31           | Khomlainai           | 10           |
| 32           | Thang-Ta             | 19           |

|    |                    |             |
|----|--------------------|-------------|
| 33 | Mukna              | 0           |
| 34 | Silambam           | 24          |
|    | <b>GRAND TOTAL</b> | <b>3375</b> |

### Annexure-II

#### State-wise Women Athletes under Sports Promotional Schemes

| SN | State             | Girls |
|----|-------------------|-------|
| 1  | Andhra Pradesh    | 76    |
| 2  | Arunachal Pradesh | 46    |
| 3  | Assam             | 351   |
| 4  | Bihar             | 1     |
| 5  | Chhattisgarh      | 73    |
| 6  | Goa               | 30    |
| 7  | Gujarat           | 102   |
| 8  | Himachal Pradesh  | 107   |
| 9  | Haryana           | 282   |
| 10 | Jharkhand         | 77    |
| 11 | Kerala            | 254   |
| 12 | Karnataka         | 131   |
| 13 | Maharashtra       | 185   |
| 14 | Meghalaya         | 61    |
| 15 | Mizoram           | 73    |
| 16 | Manipur           | 218   |
| 17 | Madhya Pradesh    | 224   |
| 18 | Nagaland          | 0     |
| 19 | Odisha            | 94    |
| 20 | Punjab            | 200   |
| 21 | Rajasthan         | 47    |
| 22 | Sikkim            | 18    |
| 23 | Tamil Nadu        | 59    |
| 24 | Telangana         | 72    |
| 25 | Tripura           | 3     |
| 26 | Uttar Pradesh     | 5     |

|    |                           |      |
|----|---------------------------|------|
| 27 | Uttarakhand               | 155  |
| 28 | West Bengal               | 159  |
| 29 | Andaman & Nicobar Islands | 11   |
| 30 | Chandigarh                | 0    |
| 31 | Delhi                     | 175  |
| 32 | Jammu & Kashmir           | 23   |
| 33 | Ladakh                    | 25   |
| 34 | Lakshadweep               | 38   |
| 35 | Puducherry                | 0    |
|    | <b>GRAND TOTAL</b>        | 3375 |

MR. CHAIRMAN: Shri Rajeev Shukla. ...(*Interruptions*)... Hon. Minister.

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Sir, the answer is laid on the Table of the House. ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Members, one minute ...(*Interruptions*)... Why do you make it a habit of being in the Well every time? ...(*Interruptions*)...

Hon. Members, the only losers of not continuing with Question Hour is the Opposition. ...(*Interruptions*)... The Government's response has already come. ...(*Interruptions*)... It is an absolute disregard of public duty, conduct and respect for the public. The House is adjourned to meet at 2.00 p.m. today.

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

*The House then adjourned at six minutes past twelve of the clock.*

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*The House reassembled at two of the clock,*

MR. CHAIRMAN *in the Chair.*

### **SUSPENSION OF MEMBER- Contd.**

MR. CHAIRMAN: The proceedings of the House are severely handicapped by the presence of a Member who, in pursuance to the resolution of the House and directive

of the Chair, was suspended. His continued presence in the House is a severe disregard of the rules, disregard of the resolution of the House. ...*(Interruptions)*... It is unfortunate that the defiance continues constituting a serious breach. ...*(Interruptions)*... This is a separate breach. It is an aggravated conduct. We are compromising public interest. ...*(Interruptions)*... We are squandering public exchequer. We are not doing our duties. We are working against the public interests. ...*(Interruptions)*... I do hope that the hon. Member will reflect and that others will counsel him. ...*(Interruptions)*... I am sure, the hon. Member, Shri Derek O'Brien, will reflect, abide by the rules, go by the resolution of the House and withdraw from the House forthwith. The House is adjourned to meet at 2.30 p.m.

*The House then adjourned at three minutes past two of the clock.*

The House reassembled at thirty minutes past two of the clock,  
MR. CHAIRMAN *in the Chair.*

**श्री जयराम रमेश (कर्नाटक) :** सर, एलओपी को बोलने दीजिए। ...*(व्यवधान)*...

MR. CHAIRMAN: I don't need advice. ...*(Interruptions)*... Jairam ji, please take your seat. ...*(Interruptions)*... Take your seat. ...*(Interruptions)*... Hon. Members, listen first to what I am saying. ...*(Interruptions)*... You do not want to listen to your Chairman! ...*(Interruptions)*...

**श्री जयराम रमेश :** सर, हम सुबह से कह रहे हैं। ...*(व्यवधान)*...

MR. CHAIRMAN: I know that. ...*(Interruptions)*... Hon. Members, it is most unfortunate that suspended Member, Shri Derek O'Brien continues to be present in the House in outrageous defiance of the resolution of the House and directive of the Chair. ...*(Interruptions)*... His conduct has handicapped the House from transacting the listed Business and is against public interest. ...*(Interruptions)*... People of this country suffer financial burden of the proceedings of the House. ...*(Interruptions)*... It is our bounden duty to rise up to the expectations of the people. I urge suspended Member, Shri Derek O'Brien, to forthwith withdraw from the House. ...*(Interruptions)*... I urge suspended Member, Shri Derek O'Brien, to forthwith withdraw from the House.

As suspended Member, Shri Derek O'Brien, has not withdrawn from the House, I am adjourning the House to meet at 3.00 p.m. with the expectation that



good sense prevails over the Member and he withdraws to enable the House to justify the confidence of the people of the country. ...(*Interruptions*)... I invite the Leader of the Opposition to my Chamber. The House is adjourned to meet at 3.00 p.m.

*The House then adjourned at thirty-three minutes past two of the clock.*

*The House reassembled at three of the clock,*

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Hon. Members, this morning, I requested the hon. Leader of the Opposition and the floor leaders of political parties as also the Leader of the House to confer with me in my Chamber. The Leader of the House and also some floor leaders met me, while the Leader of the Opposition and some floor leaders conveyed that they will not participate in the meeting. ..(*Interruptions*).. At 2.30 p.m., I again invited the Leader of the Opposition, Shri Mallikarjun Kharge, one more time, to confer with me in my Chamber. I adopted and held the practice as interaction in Chamber is highly productive and helps us navigate the issues. I indicate to the House that the Leader of the Opposition has conveyed his disinclination to confer with me in my Chamber. It is a painful matter for me and not in consonance with healthy parliamentary practice.

Hon. Members, I still find suspended Member, Shri Derek O'Brien, in this House in defiance of resolution of the House and directives of the Chair on his suspension at 2.00 p.m. and 2.30 p.m. today. Such conduct is absolute transgression of rules and is unbecoming of a Member of this House. Transaction of Business in the House is adversely affected due to this defiance. I seek to give another opportunity to the suspended Member, Shri Derek O'Brien, to reflect on his conduct and desist from any further non-compliance of the Chair and forthwith withdraw from the House. As suspended Member, Shri Derek O'Brien, continues to be in a defying mode, before adjourning the House to meet at 3.30 p.m., I request the Leader of the Opposition to spare his time to confer with me in my Chamber. Interaction with the Leader of the Opposition and the Leader of the House is fundamental to parliamentary democracy. I do hope the hon. Leader of the Opposition and the Leader of the House will spare time to confer with me in my Chamber immediately. The House stands adjourned to meet at 4.00 p.m.

*The House then adjourned at four minutes past three of the clock.*

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*The House reassembled at four of the clock,  
MR. CHAIRMAN in the Chair.*

### **OBSERVATION BY THE CHAIR**

MR. CHAIRMAN: I request the hon. Member, Shri Derek O'Brien, who has been suspended from the service of the Council, to immediately leave the precincts of the Council as required under Rule 256 (3) of the Rules of Procedure and Conduct of Business in the Council of States. ...(*Interruptions*)... I again urge the hon. Member to leave the Chamber and comply with the directive. ...(*Interruptions*)... The refusal by the hon. Member, Shri Derek O'Brien, to comply with the decision of the House and the directions imparted is a severe violation of the Rules of Procedure and amounts to wilful contempt of the House. ...(*Interruptions*)... Due to his ignoble conduct, the House could not take up Question Hour and other Legislative Business thereby affecting rights of the Members and public at large. ...(*Interruptions*)... It thus becomes a question of privilege of Members. ...(*Interruptions*)... We all are constitutionally ordained to discharge function as Members and this continued defiance has handicapped it and is an unproductive drain on the public exchequer. ...(*Interruptions*)...

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### **REFERENCE TO COMMITTEE OF PRIVILEGES**

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, with your kind permission, I seek leave of the Council to raise a question of privilege against Shri Derek O'Brien, hon. Member of the House. The Motion is:

"That the House takes a serious note of the conduct of Shri Derek O'Brien, Member, who was suspended from the service of the Council under Rule 256(2) to deliberately continue in the chamber in gross violation of Rule 256(3) and disregarding repeated directions imparted by the Chair, thereby compounding his offence and committing a serious contempt of the House and breach of privilege of Members, and agrees that the matter be referred to the Committee of Privileges of Rajya Sabha for examination, investigation and report within a period of three months."

MR. CHAIRMAN: Since there is an objection, hon. Members, under Rule 192, I request those Members who are in favour of leave be granted to rise in their place. ...(*Interruptions*)... Are you also supporting it? ...(*Interruptions*)... Under the Rule, all those Members who rise are supporting it. ...(*Interruptions*).. Hon. Members, more than 25 Members have risen in their place. ...(*Interruptions*)... The hon. Leader of the House has the leave of the Council. He may now move the Motion.

SHRI PIYUSH GOYAL: Hon. Chairman, Sir, I move the following Motion:

"That the House takes a serious note of the conduct of Shri Derek O'Brien, Member, who was suspended from the service of the Council under Rule 256(2) to deliberately continue in the chamber in gross violation of Rule 256(3) and disregarding repeated directions imparted by the Chair, thereby compounding his offence and committing a serious contempt of the House and breach of privilege of Members, and agrees that the matter be referred to the Committee of Privileges of Rajya Sabha for examination, investigation and report within a period of three months."

MR. CHAIRMAN: The question is:

"That the House takes a serious note of the conduct of Shri Derek O'Brien, Member, who was suspended from the service of the Council under Rule 256(2) to deliberately continue in the chamber in gross violation of Rule 256(3) and disregarding repeated directions imparted by the Chair, thereby compounding his offence and committing a serious contempt of the House and breach of privilege of Members, and agrees that the matter be referred to the Committee of Privileges of Rajya Sabha for examination, investigation and report within a period of three months."

*The motion was adopted.*

...(*Interruptions*)...

MR. CHAIRMAN: The matter stands referred to the Committee of Privileges of Rajya Sabha for examination, investigation and report within a period of three months. ...(*Interruptions*)..I again urge the hon. Member, Shri Derek O'Brien, to withdraw from the House so that Listed Business can be taken up.

I again urge the hon. Member to follow the rules, resolution of the House, directive of the Chair, act responsibly, vindicate his obligations as Member of this august House and withdraw from the House to facilitate discharge of constitutional

obligations and serving the people at large. ...(*Interruptions*)...Hon. Members, since Shri Derek O'Brien continues to be defiant and continues the disruption, the House stands adjourned to meet at 11 a.m. on Friday, the 15<sup>th</sup> December, 2023.

*The House then adjourned at seven minutes past four of the clock till eleven of the clock on Friday, the 15<sup>th</sup> December, 2023.*

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PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF  
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)